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STATE BANK OF INDIA

RASMECCC Branch, Yerra Satyam Chowrashtra, Mahabubnagar - 509001

POSSESSION NOTICE (SYMBOLIC)
Under Rule 8(1) (For immovable property)

Whereas, The undersigned being the authorized officer of the State Bank of India, RASMECCC, Mahabubnagar, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of the powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 13.01.2022 calling up on the borrowers **Sri Mohd Khaja Pasha S/o Mohd Buranuddin**, Address: H.No: 13-186/2, Gourishankar Colony, Badepally, Jadcherla, Mahabubnagar Dist-509301, **Property:** D.No: 13-174/E/A17, Plot No.63, Badepally Village, Jadcherla Mandal, Mahabubnagar Dist-509301, (A/c No: 37874261680 (HL) to repay the amount mentioned in the notice being **Rs.27,26,146/- (Rupees Twenty Seven Lakhs Twenty Six Thousand One Hundred and Forty Six only)** as on 13.01.2022 with incidental expenses, costs, charges etc within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers / guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **07th day of April of the year 2022.**

The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India, RASMECCC, Mahabubnagar** for an amount of **Rs.25,75,694/- (Rupees Twenty Five Lakhs Seventy Five Thousand Six Hundred and Ninety Four Only)** as on **07.04.2022** with incidental expenses, costs, charges etc thereon.

The Borrower's attention is invited to provisions of Sub-section 8 of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of house in Sy.No.147/B, Block No.13, Plot No.63 with H.No.13-174/E/A17, with an extent of 200.00 Sq.Yards or 168.00 Sq.Mtrs situated in outskirts of Badepally Village & Gram Panchayat, Jadcherla Mandal, Mahabubnagar District under jurisdiction of Subregistrar of Jadcherla belonging to **Sri.Mohd Khaja Pasha S/o Mohd Buranuddin** vide Registered Sale Deed No.13713/2018 dated 14/08/2018 and **Bounded by: North: Plot No.72, South: 35' 0" Road, East: Plot No. 62, West: Plot No.64.**

Date: 07.04.2022, Place: Mahabubnagar Sd/- Authorised Officer, State Bank of India

STATE BANK OF INDIA

RASMEC KOMPALLY-43340, 2nd Floor of West Side Building, Suchitra "X" Road, Hyderabad-57.

POSSESSION NOTICE (SYMBOLIC)
Under Rule 8(1) (For immovable property)

Whereas, The undersigned being the authorized officer of the State Bank of India, RASMEC Kompally, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (Ord. 3 of 2002) and in exercise of the powers conferred under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 02.08.2021, calling up on the borrowers to **Smt. Jatavath Tulasi W/o Jatavath Chandra**, Address: H.No. Plot No.5-28,Doolapally, K.V Ranga Reddy, Hyderabad-500014. **Guarantor: Jatavath Chandra S/o Anjaiah Naik**, H.No. Plot No. 5-28, Doolapally, K.V. Ranga Reddy, Hyderabad-500014. **Property:** Plot No.4, Krishna Nagar Colony, Doolapally, Madchal, Hyderabad-500014. **Mobile:** 9032507895, **A/c No: 62403571828 (Mortgage loan) & 62503301018 (cc stock)** to repay the amount mentioned in the notice being **Rs.18,71,414/- (Rupees Eighteen Lakhs Seventy One Thousand Four Hundred and Twenty Only)** as on 02.08.2021 + interest + other incidental expenses wherever applicable & expenses within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section (4) of Section 13 of the Act said read with Rule 8 of the Security Interest Enforcement rules, 2002 on this the **4th day of April of year 2022.**

The borrowers/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India, RASMEC Kompally**, for an amount of **Rs.19,82,420/- (Rupees Nineteen Lakhs Eighty Two Thousand Four Hundred and Twenty Only)** as on 16.03.2022 + interest + other incidental expenses wherever applicable.

The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All That The Plot No.4 Part (South side position) Area 106.00 Sq.Yards or 88.61 Sq.Mtrs Survey Nos: 29 Part.30 & 32, KRISHNA NAGAR COLONY Village and Gram Panchath Doolapally,mandak Quthbullaapur,Sub-dist madchal Dist and Regn. Dist Ranga Reddy, In favour of **Sri Jatavath Chandra S/o Anjaiah Naik**, vide Regd. Sale Deed No. 10816/2007, Dated. 20.06.2007, at S.R.O Madchal and bounded by **Boundaries: NORTH:** by Plot No.4 Part, **SOUTH:** by Septik Tank, **EAST:** by Neighbours Land, **WEST:** by 20' Wide Road.

Date: 04.04.2022, Place: Hyderabad Sd/- Authorised Officer, State Bank of India

STATE BANK OF INDIA

RASMECCC Branch, Yerra Satyam Chowrashtra, Mahabubnagar - 509001

POSSESSION NOTICE (SYMBOLIC)
Under Rule 8(1) (For immovable property)

Whereas, The undersigned being the authorized officer of the State Bank of India, RASMECCC, Mahabubnagar, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of the powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 11.01.2022 calling up on the borrowers **Sri. Kethavathi Ramji S/o K. Takya**, 1. Address: H.No: 2-108,Pochammagadda Thanda, Malleboynipally, Jadcherla, Mahabubnagar-509301, 2. **Property:** H.No.5-226/2/B, Venkateshwara Colony, Jadcharla Village & Mandal, Mahabubnagar-509301, **Mobile:** 7731025774, (A/c No: 62475525903 (H/L), 38139710489 (Top-up), 62475527751 (Suraksha)) to repay the amount mentioned in the notice being **Rs.16,70,168/- (HL Rs.8,57,000/- + Topup Rs.7,99,940/- + Suraksha Rs.13,228/-) Rupees Sixteen Lakhs Seventy Thousand One Hundred and Sixty Eight only)** as on 11.01.2022 with incidental expenses, costs, charges etc within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers / guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **07th day of April of the year 2022.**

The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India, RASMECCC, Mahabubnagar** for an amount of **Rs.16,37,670/- (HL Rs.7,81,659/- + Top-up Rs. 8,42,758/- + Suraksha Rs.13,253/-) Rupees Sixteen Lakhs Thirty Seven Thousand and Six Hundred and Seventy Only)** as on **07.04.2022** with incidental expenses, costs, charges etc thereon.

The Borrower's attention is invited to provisions of Sub-section 8 of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Residential house bearing No.5-226/2/B constructed over plot No.39 in an extent of 200 sq.Yards in Sy.No.287 situated at Venkateshwara Colony, Jadcherla Village & Mandal Mahabubnagar District in favour of **Sri. G. Kethavathi Ramji S/o K. Takya**, vide Regd. Sale Deed Doc No: 2045/2003, dated 06.10.2003, at SRO, Jadcherla **Bounded by: North:** Plot No.40, **South:** Plot No.38, **East:** Plot No.32, **West:** 25' Road.

Date: 07.04.2022, Place: Mahabubnagar Sd/- Authorised Officer, State Bank of India

STATE BANK OF INDIA

RASMECCC Branch, Yerra Satyam Chowrashtra, Mahabubnagar - 509001

POSSESSION NOTICE (SYMBOLIC)
Under Rule 8(1) (For immovable property)

Whereas, The undersigned being the authorized officer of the State Bank of India, RASMECCC, Mahabubnagar, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of the powers conferred under section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 11.01.2022 calling up on the borrowers **Sri. Kethavathi Ramji S/o K. Takya**, 1. Address: H.No: 2-108,Pochammagadda Thanda, Malleboynipally, Jadcherla, Mahabubnagar-509301, 2. **Property:** H.No.5-226/2/B, Venkateshwara Colony, Jadcharla Village & Mandal, Mahabubnagar-509301, **Mobile:** 7731025774, (A/c No: 62475525903 (H/L), 38139710489 (Top-up), 62475527751 (Suraksha)) to repay the amount mentioned in the notice being **Rs.16,70,168/- (HL Rs.8,57,000/- + Topup Rs.7,99,940/- + Suraksha Rs.13,228/-) Rupees Sixteen Lakhs Seventy Thousand One Hundred and Sixty Eight only)** as on 11.01.2022 with incidental expenses, costs, charges etc within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrowers / guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this the **07th day of April of the year 2022.**

The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **State Bank of India, RASMECCC, Mahabubnagar** for an amount of **Rs.16,37,670/- (HL Rs.7,81,659/- + Top-up Rs. 8,42,758/- + Suraksha Rs.13,253/-) Rupees Sixteen Lakhs Thirty Seven Thousand and Six Hundred and Seventy Only)** as on **07.04.2022** with incidental expenses, costs, charges etc thereon.

The Borrower's attention is invited to provisions of Sub-section 8 of section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Residential house bearing No.5-226/2/B constructed over plot No.39 in an extent of 200 sq.Yards in Sy.No.287 situated at Venkateshwara Colony, Jadcherla Village & Mandal Mahabubnagar District in favour of **Sri. G. Kethavathi Ramji S/o K. Takya**, vide Regd. Sale Deed Doc No: 2045/2003, dated 06.10.2003, at SRO, Jadcherla **Bounded by: North:** Plot No.40, **South:** Plot No.38, **East:** Plot No.32, **West:** 25' Road.

Date: 07.04.2022, Place: Mahabubnagar Sd/- Authorised Officer, State Bank of India

Indian Bank

Branch: Sangareddy
Phone No: 8963915384

APPENDIX- IV-A (See proviso to rule 8 (6))
Sale Notice for sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged / charged to the Secured Creditors, the Symbolic possession of which has been taken by the Authorised Officers of Indian Bank, Sangareddy branch the Secured Creditors, will be sold on "As is where is", "As is what is", and "Whatever there is" on 10/05/2022, for recovery of Rs. 8,68,448/- (Rupees eight lakhs sixty eight thousand four hundred forty eight only) as on 24/02/2022 with further interest and charges and expenses due to Indian Bank, Sangareddy Branch, Secured Creditor from: 1. **Borrower Business address : M/s Al Sadak Ali Chicken Center, Prop: Mr.Syed Maqbool Ali**, H.No.4-71, Shop No.4, S N Colony, Ramachandrapuram, RC Puram Mandal, Sangareddy Dist Residential Address: Mr.Syed Maqbool Ali, S/o Syed Sadak Ali, H.No.6-107, S N Colony, Near Sunday Market,Ramachandrapuram, RC Puram Mandal, Sangareddy Dist-502032 2. **Guarantor: Mrs. Akhtar Begum W/o. Syed Sadak Ali**, H No.6-107, S N Colony, Near Sunday Market,Ramachandrapuram, RC Puram Mandal, Sangareddy Dist-502032., 3. **Guarantor: Mr. Mohd. Jaleel Ahmed**, S/o Yousof Ahmed, H.No.5-5-75/6, Nalsabgadda, Sangareddy, Sangareddy Dist-502001

The specific details of the properties intended to be brought to sale through e-auction mode are enumerated below:

Details/Description of Mortgaged Assets : All that existing Residential Building bearing Municipal H.No: 6-107, admeasuring 140 sq. yards plinth area of 774 Sq.ft Roof covered with A.C.Sheets and construction thereon situated at S.N.Colony, 6th ward & block, Ramachandrapuram Town & Mandal, Sangareddy Dist., Telangana State, under Municipality & Revenue Mandal Ramachandrapuram under the jurisdiction of Registration District Sangareddy within the following boundaries: North : 30' wide GHMC Road, South : Yettaibi Plot, East : Shabuddin House, West: MD Jamal House

Encumbrances on property	NIL
Reserve Price	65,80,000/-
EMD Amount	6,60,000/-
Bid incremental amount	Rs 10,000/-
Date and time of e-auction	10/05/2022 11:00 AM TO 5:00 PM
Property ID No	IDIB3261780728RB

Bidders are advised to visit the website (www.mstcecommerce.com) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPPDESK No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapfiop@mstcecommerce.com and for EMD status please contact ibapfiop@mstcecommerce.com.

For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number :18001025026 and ,011-41106131.

Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with <https://ibapi.in> and www.mstcecommerce.com.

Date: 09.04.2022
Place : Karimnagar
Sd/-Authorised Officer, Indian Bank

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. MASTER WEAVER ETHNICS INDIA PRIVATE LIMITED RELEVANT PARTICULARS

1. Name of corporate debtor	M/s.MASTER WEAVER ETHNICS INDIA PRIVATE LIMITED
2. Date of incorporation of corporate debtor	04/04/2008
3. Authority under which corporate debtor is incorporated / registered	ROC-Hyderabad
4. Corporate Identity No. / Limited Liability Identification No of corporate debtor	U17100TG2008PTC058552
5. Address of the registered office and principal office (if any) of corporate debtor	SHOP NO. 337, 338, PVT MARKET KOTHAPET CROSS ROADS, DILSUKHNAGAR HYDERABAD TG 500035 IN
6. Insolvency commencement date in respect of corporate debtor	04.04.2022 (Order Pronounced on 04.04.2022 and Received on 08.04.2022)
7. Estimated date of closure of insolvency resolution process	05.10.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Malireddy Ramana Reddy IBBI/IPA-003/IP-N-00308/2020-2021/13452
9. Address and e-mail of the interim resolution professional, as registered with the Board	Fiat No 202, H.No 8-3-191/155 (16/A) Sai Saurabh Hyderabad, Venga I Rao Nagar Hyderabad -500038, Telangana
10. Address and e-mail to be used for correspondence with the interim resolution professional	Malireddy Ramana Reddy Flat No 403, Nirmal Tower, Dwarakapuri colony, Beside Sai Baba Temple, Punjagutta, Hyderabad- 500082 ramanareddyysrp@gmail.com
11. Last date for submission of claims	23.04.2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) - NA-
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. -NA- 2. -NA- 3. -NA-
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	IBBI website or email to ramanareddyysrp@gmail.com

Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a corporate insolvency resolution process of the M/s. **MASTER WEAVER ETHNICS INDIA PRIVATE LIMITED** on 04.04.2022. The creditors of M/s. **MASTER WEAVER ETHNICS INDIA PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **23.04.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Malireddy Ramana Reddy
Interim Resolution Professional
Date : 09-04-2022
Place : Hyderabad **Regn. No. IBBI/IPA-003/IP-N-00308/2020-2021/13452**

NOTICE TO THE SHAREHOLDERS

Notice is hereby given that the 1/2022-23 Extra Ordinary General Meeting of the Members of BVR Malls Private Limited on the requisition of Ms. Jhansi Sureddi holding 57.96% of the paid-up Share capital of the Company will be held on Monday, the 18th day of April 2022 at 11.30 AM at 'PVP Square', 5th Floor, Door No. 39-1-57, M.G.Road Vijayawada-520010, Krishna District to transact the following business :

Special Business

1. Removal of Mr. Ravi Kumar Boyapati, a Director

To consider and if thought fit, to pass, with or without modification(s) the following resolutions as **Ordinary Resolution:**

"RESOLVED THAT pursuant to the provisions of Section 169 and other applicable provisions of the Companies Act, 2013 and the Rules framed thereunder, **Mr. Ravi Kumar Boyapati** (DIN:01237620) be and is hereby removed from the office of Director of the Company with effect from the date of this meeting."

For and on behalf of the Board
BVR Malls Private Limited
Jhansi Sureddi
Managing Director
DIN: 01113261

Date : April 09, 2022

The Requisition & Special Notice and other related documents is available for inspection at registered office of the company from 10.00 am to 6.30 pm (from Monday to Friday) until the date of EGM and such documents shall be also made available for inspection in electronic form during above specified business hours at the Registered Office

STATE BANK OF INDIA

RACPC-4, KUKATPALLY, 2nd Floor, KKR Arige Complex, HYDERABAD-500072

E-AUCTION OF SEIZED CARS BY

E-Quotations are invited for E-Auction of below mentioned cars of our borrowers in "as it is where it is condition". The borrowers defaulted in payment of EMI's, Bank has seized the cars and the same are being auctioned **ONLINE** on 20/04/2022.

Sr. No.	Borrower Name, A/c No. & Branch Name	Description of Cars, Regd. Nos/ Model/ KM Runned	Reserve Price & EMD	Auction Time	Contact No's for Car Details
1	Mr. Puttagunta Leela Sandeep Chandra, A/c.No: 37380686319, Branch: PBB Miyapur - 11668	MARUTI CIAZ SMART HYBRID ALPHA BSIV/ TS08FU0070/ 2017/ ACCIDENT/DIESEL ELECTRIC	Rs. 4,20,000/- & Rs. 42,000/-	12.00 PM to 1.00 PM	SM ASSOCIATES 9912612659 9701444555
2	Mr Kummetha Surya Sekhara Reddy, A/c.No: 37993979841, Branch: Madinaguda - 30488	HONDA AMAZE 1.5 S MT (I-DTEC) BSIV/ TS08GD6981/ 2018/ 1,08,835 KMS/Diesel	Rs. 4,70,000/- & Rs. 47,000/-	12.00 PM to 1.00 PM	SM ASSOCIATES 9912612659 9701444555
3	Mr Vaddeman Srikanth Reddy/ Smt P.Dattaswari, A/c.No: 62451361315, Branch: JNTU Campus - 21008	MARUTI ALTO K10 VXI BSIV/ TS07EV6215/ 2015/ 27,135 KMS/PETROL	Rs. 2,80,000/- & Rs. 28,000/-	12.00 PM to 1.00 PM	SM ASSOCIATES 9912612659 9701444555
4	Mr Sanbhala Uttamchand, A/c.No: 37251041797, Branch: JP Nagar -17744	HYUNDAI I20 ASTA-CRDI BSIV/ TS07FY1721/2017/ 1,45,934 KMS/ Diesel	Rs. 3,40,000/- & Rs. 34,000/-	12.00 PM to 1.00 PM	Sri Balaji Infra Solutions 9380055345 8688342794

TERMS AND CONDITIONS OF E-AUCTION: (1) E-auction is being held on "AS IS WHERE IS BASIS" and will be conducted "Online". The auction will be conducted through the Bank's approved service provider **M/s.C1 India Pvt. Ltd., BM Gandhi (9700333933)** at the web portal <https://www.bankeauctions.com>. E-auction Tender Document containing online e-auction bid form (Annexure-II, Annexure-III), Declaration, General Terms and conditions of online auction sale are available in <https://www.bankeauctions.com>. (2) To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the movable properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of the movable properties put on auction and claims/rights/dues/ affecting the movable property, prior to submitting the bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The movable property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues. (3) The EMD at 10% of reserve price shall be payable only through **DD (DEMAND DRAFT) in favor of "AGM SBI Racpc Kukatpally" before 04.00 PM on 19.04.2022.** The successful bidder has to pay the remaining amount immediately after auction on the same day to the above mentioned account, otherwise EMD amount already paid will be forfeited and the bank will be at liberty to conduct re-auction of the movable property. (4) The sale shall be subject to rules / conditions prescribed by the bank, and the Bank reserves the right to accept or reject any / all offers without assigning any reasons therefor. (5) All necessary documents to enable the Successful bidders to transfer Vehicle in his name will be given by the Bank. (6) Vehicles will be displayed from **16.04.2022 to 17.04.2022**. (7) Bid increment will be Rs.2000/- for reserve price upto Rs.5,00,000/- & Rs. 5000/- for reserve price above Rs.5,00,000/- (8) Duration of auction will be half an hour with unlimited extension of 5 minutes each. (9) Date and time for submission / uploading of request of participation / KYC documents / proof of EMD payment etc.: before **4 P.M on 19.04.2022.**

Date: 09.04.2022, Place: Hyderabad
Sd/- Asst. General Manager, State Bank of India

GTPL HATHWAY LIMITED

Registered Office : 202, 2nd Floor, Sahajanand Shopping Centre, Opp. Swaminarayan Temple, Shahbaug, Ahmedabad - 380 004 • Tel: 91-079-25626470 • Fax: 91-079-61400007 • CIN : L64204GJ2006PLC048908
Website: www.gtpl.net • E-mail: info@gtpl.net
(Amount: Rupees in Million)

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2022

Sr. No.	Particulars	Quarter Ended	Year Ended	Quarter Ended	Year Ended
		March 31, 2022 (Refer note 1)	March 31, 2022	March 31, 2021 (Refer note 1)	March 31, 2021
		Audited	Audited	Audited	Audited
1.	Total Income from Operations	6,172.79	24,141.18	7,487.20	24,669.97
2.	Net Profit for the Period (before Tax and Exceptional Items)	704.58	3,027.87	856.58	2,889.05
3.	Net Profit for the Period before Tax (After Exceptional Items)	704.58	2,903.99	856.58	2,889.05
4.	Net Profit for the Period after Tax	565.87	2,186.59	616.69	2,104.01
5.	Total Comprehensive Income / (Loss) for the Period (comprising Profit / (Loss) for the Period after Tax and Other Comprehensive Income (after Tax)	572.81	2,196.72	618.35	2,107.76
6.	Paid up Equity Share Capital (Face value of Rs. 10/- each)	1,124.63	1,124.63	1,124.63	1,124.63
7.	Other equity (As shown in the Audited Balance Sheet)		9,194.12		7,676.74
8.	Earning Per Share - (basic, diluted and not annualised) (in Rs.)	4.84	17.75	5.06	16.73

Notes : (1) Figures for the quarter ended March 31, 2022 and March 31, 2021 are the balancing figures between audited figures in respect of the full financial year and year to date unaudited figures upto the third quarter of the financial year. (2) The Company is appointed as Project Implementation Agency (PIA) for Package B of Bharat Net Phase - II Project in the state of Gujarat by Gujarat Fibre Grid Network Limited (GFGNL). Under the project, the Company will connect 3,767 Gram Panchayats by implementing end-to-end Optic Fibre Cable (OFC) and digital infrastructure with Centralized network operations center at Gandhinagar in Gujarat. The Company, along with its consortium partner, will implement this project. The Company has commenced the commissioning and lying of OFC from February 2019. The Company has recognised total income and total expenses amounting to Rs. 988.91 million and Rs. 664.97 million respectively for the year ended March 31, 2022. (3) Additional information on standalone financial results is as follows : (Amount: Rupees in Million)

Sr. No.	Particulars	Quarter Ended	Year Ended	Quarter Ended	Year Ended
		March 31, 2022 (Refer note 1)	March 31, 2022	March 31, 2021 (Refer note 1)	March 31, 2021
		Audited	Audited	Audited	Audited
1.	Total Operating Income	3,879.99	15,312.34	5,487.62	17,555.42
2.	Net Profit for the Period (before Tax and Exceptional Items)	467.48	1,805.37	591.73	1,827.79
3.	Net Profit for the Period before Tax (after Exceptional Items)	467.48	1,805.37	591.73	1,827.79
4.	Net Profit for the Period after Tax	382.48	1,372.02	409.62	1,326.02

(4) The above is an extract of the detailed format of the standalone and consolidated financial results for the quarter and year ended March 31, 2022 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the said standalone and consolidated financial results for the quarter and year ended March 31, 2022 are available on the Stock Exchange website (www.bseindia.com and www.nseindia.com) and on the Company's website (www.gtpl.net).

(5) The aforesaid results have been reviewed by the Audit Committee and approved by the Board of Directors at their meetings held on April 8, 2022.

For GTPL Hathway Limited
Anirudhsinh Jadeja
Managing Director
DIN : 00461390

Place : Ahmedabad
Date : April 8, 2022

ICICI Home Finance

Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India
Branch Office: ICICI Home Finance Company Ltd. Sarayu Plaza, Shop No.2-10-874/2/C, 1st floor, Waddepally Village, Subedari, Bank Colony, Hanamkonda, Warangal, Telangana - 506001
[See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the DM Order Received of which has been taken by the Authorised Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder;

Sr. No.	Name of Borrower (s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price & Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Vomkaram Raj Kumar (Borrower) Vomkaram Swapna (Co-Borrower) Loan Account No. NHKRN00000885169/ NHKRN00000885156	H No. 8-6-446 Sy.No.837/ R Kothirampur Hyderabad Main Road Under Karimnagar Municipal Limits Karimnagar Dist. Andhra Pradesh 505001	Rs. 39,18,773/- (As on April 08, 2022)	Rs. 1,46,99,509/- (As on April 08, 2022)	May 06, 2022 from 11:00 AM to 03:00 PM	May 10, 2022 from 02:00 PM to 03:00 PM

The online auction will be conducted on website (URL Link- <https://sarfaesi.auctiontiger.net/EPROC/>) of our auction agency Auction Tiger. The Mortgagors/ notice are given a last chance to pay the total dues with further interest till **September 05, 2022** before **5.00 PM** else these secured assets will be sold as per above schedule. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Ltd. Sarayu Plaza, Shop No.2-10-874/2/C, 1st floor, Waddepally Village, Subedari, Bank Colony, Hanamkonda, Warangal, Telangana- 506001 on or before **September 05, 2022** before **04:00 PM**. Kindly note, in case prospective bidder(s) are unable to submit their offer as per above mentioned time then signed copy of tender documents may be submitted at **ICICI Home Finance Company Limited, ICICI Home Finance Company Ltd. Sarayu Plaza, Shop No.2-10-874/2/C, 1st floor, Waddepally Village, Subedari,**

